

**Visit of Union Works and Housing
Minister to Rameshwaram**

4. SHRI D. AMAT: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Minister of Works and Housing and Supply and Rehabilitation visited Rameshwaram in Tamil Nadu in the last week of May this year to inspect the arrangements being made for the reception of repatriated from Sri Lanka; and

(b) if so, the details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) The Minister was generally satisfied with the reception arrangements. He, however, suggested further examination of certain steps for accelerating the pace of repatriation, quickening disembarkation, provision for some more amenities and an investigation on the water pollution problems of Mandapam Camp.

**Delegation regarding conversion of
Cane Juice into power alcohol**

5. SHRI BALASAHEB VIKHE PATIL: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to refer to the reply given to Unstarred Question No. 9930 on the 7th May, 1979 regarding delegation to Brazil for technology regarding conversion of Cane Juice into power alcohol and state:

(a) what decision has since been taken by Government in the matter;

(b) when the delegation is likely to go, if not already gone; and

(c) what is the composition of the delegation and when its report is likely to be submitted to Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) It has been decided that a delegation of two scientists be deputed to Brazil to study ethanol production from Sugar-cane.

(b) The delegation is likely to go in September.

(c) The delegation would consist of two persons; One each from the Indian Council of Agricultural Research and the National Sugar Institute, Kanpur. The report of the delegation would be available within four weeks of their return from the tour i.e. by about the end of October.

**Violation of approved Plans in
Shopping Centre in East of Kailash**

6. SHRI R. L. P. VERMA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 10670 on the 14th May, 1979 regarding construction of mezzanine floor by the plot-holders in the East of Kailash Community Shopping Centre of D.D.A. in violation of the approved plans and failure of the D.D.A. staff to check it and state:

(a) what action commensurate with lakhs of rupees income accruing from this additional space to these land-lords who violated the approved plan, has been taken against them and how the D.D.A. staff filed a to prven such unauthorised construction at the initial stage;

(b) whether these buildings could be rented even without getting the completion certificate, when the plan was approved and the buildings in question ready and rented; and

(c) why it has taken so many years to move in the matter and take punitive action against the defaulters?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) nttad (c). The D. D A. has intimated that it has already taken action against the defaulters and rejected their completion certificates. Action against violation of lease terms is also being taken by the D.D.A. against them. Normally, the occasion for checking by the D.D.A. of the buildings under construction does not arise until the owners submit 'C' & 'D' forms for approval and send notice of completion of buildings. 11 buildings, in respect of which notices of completion were received by the D.D.A. were inspected by staff and some discrepancies noticed. Completion certificates in respect of 8 such buildings have been refused and further action initiated. In the case of remaining three buildings, completion plans have not so far been submitted.

(b) As per the building bye-laws, the buildings cannot be occupied before issue of completion certificates. However, the occupancy of a building without issuance of a completion certificate is regularisable on payment of requisite penalties.

The details about the dates of occupancy and of renting out of each individual building are being collected and will be laid on the Table of the Sabha.

मंगफली की फसल

7. श्री धर्म सिंह माई पटेल : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) पूरे देश में इस गर्मी के मौसम के दौरान कितने एकड़ भूमि में मंगफली बोई गई थी ;

(ख) गुजरात में इससे ज़िलावार, आंकड़े क्या हैं ;

(ग) इससे कुल कितना उत्पादन होने का अनुमान है और इसमें से गुजरात में कितना उत्पादन होने का अनुमान है ;

(घ) गर्मी के मौसम के दौरान मंगफली की फसल को बढ़ाने के लिए उत्पादकों को किस प्रकार की केन्द्रीय सहायता दी गई है ; और

(ङ) गुजरात में किसानों को धन के रूप में और अन्यथा कितनी सहायता दी गई है अथवा देने का प्रस्ताव है और ऐसे किसानों की लगभग संख्या कितनी है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) वर्ष 1977-78 के लिए मंगफली के अखिल-भारतीय अन्तिम अनुमानों के अनुसार सम्बन्धित क्षेत्र में मंगफली बोई गई 5.44 लाख हेक्टर क्षेत्र में मंगफली बोई गई । वर्ष 1978-79 के सम्बन्ध में ऐसी सूचना अभी उपलब्ध नहीं हुई है । तथापि, उपलब्ध रिपोर्टों के अनुसार 1978-79 के दौरान रबी / ग्रीष्म कालीन मंगफली की फसल के अन्तर्गत क्षेत्र में 1977-78 में 5.44 लाख हेक्टर क्षेत्र की तुलना में लगभग 30 प्रतिशत की वृद्धि की आशा है ।

(ख) गुजरात सरकार से प्राप्त सूचना के अनुसार राज्य में वर्ष 1978-79 में ग्रीष्म मौसम के दौरान मंगफली के अन्तर्गत बोया गया जिलावार क्षेत्र निम्नलिखित है :—

जिला	ग्रीष्म कालीन मंगफली का क्षेत्र 1978-79 (हेक्टर)
भ.वनगर	16122
कच्छ	3040
जनागढ़	1770
अमरेली	762
जामनगर	200
राजकोट	254
मुरेन्द्र नगर	38
पंच महल	302
साबरकंधा	442
केरा	469
सूरत	573
बड़ौदा	592
अहमदाबाद	105
वनासकंधा	167
वलसर	465
कबरौच	75
मेहसाणा	19
गांधी नगर	1
कुल	25,396